

**CP (IB) NO. 01/Chd/2017**

### ...Petitioners

Present: Mr. Ajay K. Jain and Mr. Atana Mukherjee,  
Advocates for petitioners.

On perusal of the application and hearing the learned counsel for petitioner the following defects have been noticed:

- (i) The resolution of the company dated 17.1.2017 does not contain the authorisation of acceptance of services of process in favour of Shri Ashish Mohan Gupta, Director; and
- (ii) Clause (vi) of Form 2 filled and certified by the Insolvency Professional does not contain any disclosures especially with regard to Regulation 3 of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Learned Counsel for Petitioners has been pointed out all these defects who accepts notice of the same. He is granted time to remove all these defects by 9.2.2017. On removal of these, the matter shall be listed on 14.2.2017.

(Justice R.P. Nagrath)  
Member (Judicial)  
Deepa Krishan  
(Deepa Krishan)  
Member (Technical)

February 03, 2017  
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